

HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)

WEDNESDAY, THE TWELFTH DAY OF JUNE  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT PETITION NO: 7189 OF 2021

Between:

Mohd Arshad Ali, S/o. Mohd. Mehaboob Ali, Aged about 25 years, Occ  
Student, R/o. H.No.9-1-1/B/77, Defense Colony, Lungar House, Hyderabad  
...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Department of Education, Secretariat, Hyderabad
2. Kaloji Narayana Rao University of Health Sciences, Represented by Registrar, Having office at Warangal, Telangana State.
3. The Principal, JSPS Govt. Homoeo, Medical College, Ramanthapur, Hyderabad, Telangana State
4. Mohd Muneebuddin Aqil, S/o M K Naseeruddin R/o H No 4-6-89/1/A Jagityal Town Jagityal District Telangana 505 327

R 4 has been impleaded as per Court order dt 20/07/2021 vide IA No 2 of 2021 in WP No 7189 of 2021

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue the writ, direction, more particularly one in the nature of WRIT OF MANDAMUS by declaring the inaction of the 2nd and 3rd Respondent in not considering the requests and representations of the Petitioner dated 30/01/2021, 04/02/2021 and 11/02/2021 and not providing admission to the Petitioner in the PG Course in MD Homeo as illegal, arbitrary, capricious and consequently direct the 2nd and 3rd Respondent to provide the admission to the Petitioner in the college of the 3rd Respondent which is under the affiliation of the 2nd Respondent in PG Course MD Homeo, in the interest of justice

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct

the 2nd & 3rd Respondent to consider the representations of the Petitioner dated 30-01-2021, 04-02-2021 and 11-02-2021, in the interest of justice and pass

**Counsel for the Petitioner: SRI PAWAN KUMAR AGARWAL**

**Counsel for Respondent No. 1: SRI MAHESH RAJE,  
GP FOR MEDICAL, HEALTH & FAMILY WELFARE**

**Counsel for Respondent No. 2: SRI A. PRABHAKAR RAO,  
SC FOR KALOJI NARAYANA UNIVERSITY OF HEALTH SCIENCES**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI**

**WRIT PETITION No.7189 of 2021**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Pawan Kumar Agarwal, learned counsel appears for the petitioner.

Mr. Mahesh Raje, learned Government Pleader for Medical, Health and Family Welfare appears for the State.

Mr. G. Ravi, learned counsel appears for Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences, for respondent No.2.

2. The dispute in this Writ Petition pertains to admission of the petitioner into PG Course in MD Homeo for the academic year 2020-21.

3. Learned counsel for the parties jointly submit that the issue involved in the Writ Petition has been rendered academic on account of efflux of time.

4. In view of aforesaid submission, the Writ Peition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD - V. HARI PRASAD  
ASSISTANT REGISTRAR**

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**SECTION OFFICER**

To,

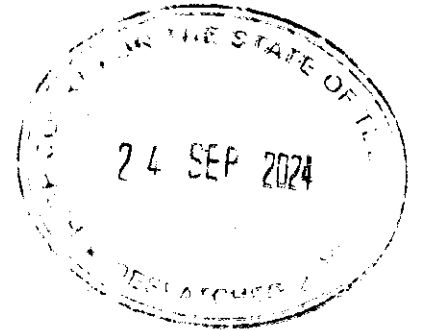
1. One CC to Sri Pawan Kumar Agarwal Advocate [OPUC]
2. Two CCs to GF For Medical, Health & Family Welfare, High Court for the State of Telangana. [OUT]
3. One CC to Sri A. Prabhakar Rao, SC for Kaloji Narayana University of Health Sciences (OPUC)
4. Two CD Copies

MBC  
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**HIGH COURT**

**DATED: 12/06/2024**



**ORDER**

**WP.No.7189 of 2021**

**DISMISSING THE WRIT PETITION AS  
INFRACTUOUS, WITHOUT COSTS**

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